

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

STATE JUDICIAL SERVICE - District and Sessions Judges - Postings and Transfers - ORDERS - ISSUED.

ROC.NO.5756/2016-B.SPL.

NOTIFICATION NO.822-B.SPL.

DATED:12.08.2016.

READ:

The High Court is pleased to order the following Posting and Transfer:-

I

Smt P.Annapurna, District and Sessions Judge now working as Chairman, Permanent Lok Adalath, Visakhapatnam is transferred and posted as Chairman, Industrial Tribunal -cum- Presiding Officer, Labour Court, Visakhapatnam (post kept vacant).

- i) Smt P.Annapurna, District and Sessions Judge now working as Chairman, Permanent Lok Adalath, Visakhapatnam will handover charge of her post forthwith to the Principal District and Sessions Judge, Visakhapatnam and get herself relieved from the present post and take charge of her new post from the Principal District and Sessions Judge, Visakhapatnam.
- ii) The Principal District and Sessions Judge, Visakhapatnam, will be in full additional charge of the post of Chairman, Permanent Lok Adalath, Visakhapatnam until further orders.

II

Smt N.Satya Sri, formerly I Additional District and Sessions Judge, Srikakulam, whose suspension was revoked and reinstated her into service pending disciplinary proceedings, is posted as III Additional District and Sessions Judge, Guntur (post kept vacant) in the High Courts order Roc No 1275/2015-Vigilance Cell, dated 11.08.2016.

Smt N.Satya Sri, shall take charge of her new post from the Special Judge for trial of cases under SCs and STs (Prevention of Atrocities) Act, 1989-cum-IV Addl. District and Sessions Judge, Guntur, as directed in Roc No 1275/2015-Vigilance Cell, dated 11.08.2016.

NOTE: The Order is placed in the High Court's Web Site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court of Judicature at Hyderabad
4. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's official Website)
5. The Secretary to Government, Law (L.A & J - SC.F) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Prl. District and Sessions Judge, Visakhapatnam and Srikakulam.
11. The Metropolitan Sessions Judge - Cum - I Addl. District and Sessions Judge, Visakhapatnam.
12. The I Addl. District and Sessions Judge, Guntur and Srikakulam.
13. The III Addl. District and Sessions Judge, Guntur.
14. The Chairman, Permanent Lok Adalath, Visakhapatnam.
15. The Chairman, Industrial Tribunal -cum-Presiding Officer, Labour Court, Visakhapatnam
16. The Pay and Accounts Officer, Andhra Pradesh.
17. The District Treasury Officer, Visakhapatnam, Srikakulam and Guntur.
18. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Judicature at Hyderabad.